

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

Company Petition No. 39/(MAH)/2016

CORAM:


Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2017

NAME OF THE PARTIES: M/s. Ajit VitthalRao Ranaware & Ors.  
V/s.  
M/s. Krushnaraj Jaggery Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 237, 397-398 of the Act 1956 &  
241/242 of the Companies Act, 2013

S. No.	NAME	DESIGNATION	SIGNATURE
	Prachi Wazalwar	Adv for Respondent No. 2.	

**ORDER**

CP 39/237,397-398/NCLT/MUM/MH/2016

The petitioner counsel is absent. The attendance sheet filed has disclosed that the petitioner remained absent on 17-02-2017, 17-03-2017 whereas the counsel appearing on behalf of 2<sup>nd</sup> respondent is present. Since the petitioner side consistently remained absent, the petition is dismissed for default.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)